

(b) whether Government propose to enforce the same in the near future; and

(c) if so, when?

The Minister of Home Affairs and States (Dr. Katju): (a) The Government did not consider it advisable to bring the Act into force until the rules under section 15 of the Act had been finalised in consultation with State Governments, High Courts and Bar Associations. This consultation has taken some time.

(b) and (c). Yes. The Act will be brought into force as soon as the rules, forms of application etc., which are under finalisation, are ready for publication.

INDO-U.S. AGREEMENT

***1281. Shri Magan Lal Bagdi:** Will the Minister of Finance be pleased to state:

(a) how many experts under the recent Indo-U.S. Agreement for Railway Rehabilitation Programme will be sent to India; and

(b) when they are expected to arrive?

The Minister of Revenue and Civil Expenditure (Shri M. C. Shah): (a) Only one, Sir.

(b) A name has been suggested by the United States Technical Co-operation Mission. The matter is under consideration.

INDIAN STUDENTS IN RUSSIA

***1286. Th. Lakshman Singh Charak:** Will the Minister of Education be pleased to state:

(a) the number of Indian students studying in Russia;

(b) whether any conditions are imposed upon them by the Russian authorities; and

(c) what are the subjects of their study?

The Minister of Education and Natural Resources and Scientific Research (Maulana Azad): (a) None.

(b) and (c). Do not arise.

ORDNANCE FACTORIES

***1289. Shri H. N. Mukerjee:** Will the Minister of Defence be pleased to state:

(a) whether orders for manufacture of barrels have been withdrawn from Ordnance factories; and

(b) if so, the reasons therefor?

The Deputy Minister of Defence (Shri Satish Chandra): (a) No.

(b) Does not arise.

CERTIFICATES OF APPROVAL

***1292. Shri R. N. S. Deo:** Will the Minister of Natural Resources and Scientific Research be pleased to state:

(a) the number of applications for review under Rule 57 of the Mineral Concession Rules, 1949, against the orders of the Government of Orissa refusing to grant Certificates of Approval, which were received by the Union Government in the years 1951-52, 1952-53, 1953-54 and 1954-55 respectively;

(b) the number of applications disposed of and the number still pending; and

(c) the number of applications granted and the number rejected?

The Minister of Education and Natural Resources and Scientific Research (Maulana Azad): (a) to (c). A statement giving the information required is laid on the Table of the House. [See Appendix V, annexure No. 60.]

WELFARE OF SCHEDULED CASTES ETC. IN MADHYA PRADESH

***1298. Mulla Abdullahai:** Will the Minister of Home Affairs be pleased to state:

(a) whether the Government of Madhya Pradesh have sent any particular scheme to the Government of